



2026:AHC:22037-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29280 of 2025

Rohit Singh And 7 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjeev Kumar Singh
Counsel for Respondent(s)	:	G.A., Saket Singh

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned AGA for the State, Sri Saket Singh, learned counsel for respondent No. 4 and perused the record.
2. At the very outset, learned AGA has pointed out that in the instant case investigation has already been concluded and charge sheet has been submitted on 12.6.2023 against petitioners.
3. Per contra, learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
4. In view of the above statement, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 2, 2026
KU

(Achal Sachdev,J.) (Rajiv Gupta,J.)